

to a reply given by the Minister in the House or his conduct as Member of the House.

In such cases, the facts may be furnished over the signatures of the Minister concerned.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, MINISTRY OF AGRICULTURE AND MINISTRY OF RURAL RE-CONSTRUCTION

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table:

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Agriculture for 1980-81. [Placed in Library. See No. LT-1041/80.]

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Rural Reconstruction for 1980-81. [Placed in Library. See No. LT-1042/80.]

ANNUAL REPORT ETC. OF CONTROL GOVT. EMPLOYEES CONSUMER COOPERATIVE SOCIETY NEW DELHI FOR 1978-79

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI YOGENDRA MAKWANA: I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1978-79 along with accounts and the Audit Report thereon. [Placed in Library. See No. LT-1043/80.]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-1043/80.]

ANNUAL REPORT OF MINORITIES COMMISSION (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:

(1) A copy of the First Annual Report (Hindi and English versions) of the Minorities Commission for the year ending the 31st December, 1978.

(2) A copy of the Memorandum (Hindi and English versions) of action taken on the above report. [Placed in Library. See No. LT-1044/80]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. VENKATA REDDY): I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertaking (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 307 (E) in Gazette of India dated the 9th May, 1980, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1045/80.]

REPORT OF CAG OF INDIA FOR 1979—UNION GOVT. (COMMERCIAL) PART IV, STATEMENT RE. REVIEW ON NATIONAL INSTITUTE OF PUBLIC FINANCE AND POLICY ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial) Part IV—Resume of the Company Auditors' Reports and comments on accounts of Government Companies, under article 151(1) of the Constitution. [Placed in Library. See No. LT-1046/80.]

(2) A statement (Hindi and English versions) regarding Review* by Government on the work-

* Annual Report of the Institute was laid in English and Hindi on 18th and 27th March, 1980 respectively.

ing of the National Institute of Public Finance and Policy, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-1047/80.]

(3) A copy of Notification No. G.S.R. 385(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*, under section 159 of the Customs Act, 1962. [Placed in Library. See No. 1048/80.]

12.05 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 3rd July, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED BUSTING OF INTER-STATE COAL SMUGGLERS RACKET

SHRI JANARDHANA POOJARY (Mangalore): I call the attention of the Minister of Energy to the following matter of urgent public importance and I request that he may make a statement thereon:

“The reported busting of inter-state coal smugglers racket involving lakhs of rupees.”

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, As the honourable Members are aware, a question in regard to smuggling of coal in district Rohtas was answered in this House yesterday. According to the information received from the Coal Companies, there has been no smuggling of coal from collieries. We also requested the Government of Bihar to furnish relevant information because the enforcement of restrictions on the movement and possession of coal lie within the jurisdiction of the State Government. No information was received from the Government of Bihar, and, as such, an assurance was given that decision in regard to an inquiry into this matter would be taken after a detailed report is received from the Government of Bihar.

A news item published in *The Economic Times* dated 8-7-1980 also came to our notice and we have again requested the Government of Bihar to send a detailed report in regard to this matter. No detailed report has yet been received from the Government of Bihar. However, according to the preliminary information received from them about 4,000 tonnes of coal has been seized from different persons who did not have valid papers for possessing this coal. As the honourable Members would appreciate, until and unless a detailed report is received from the State Government, it would not be possible for me to furnish any further details in regard to this matter. Nevertheless an inquiry has been ordered into the matter, I would like to inform the House that so far as coal companies are concerned, the following steps have been taken to prevent theft of coal:—

(a) Security guards are provided at every coal depot for keeping watch round the clock.

(b) Trucks transporting coal are checked at posts.

(c) No coal is allowed to be transported without a proper challan.